The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

The Family Courts (Amendment) Bill, 2022
and
Amendment for reference of the Family Courts (Amendment) Bill, 2022 to a Select Committee

SHRI JAIRAM RAMESH (Karnataka): Sir, there is a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: The Family Courts (Amendment) Bill, 2022. ...*(Interruptions)*... Shri Kiren Rijiju to move a motion for consideration of the Family Courts (Amendment) Bill, 2022. ...*(Interruptions)*... मैं इसके बाद प्वाइंट ऑफ ऑर्डर देता हूं।

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): Sir, I move:

> "That the Bill further to amend the Family Courts Act, 1984, as passed by Lok Sabha, be taken into consideration."

श्री उपसभापति : अगर आप बिल के बारे में कुछ बोलना चाहें, तो बोल सकते हैं।

श्री किरेन रिजिजु : सर, बिल ...**(व्यवधान)**...

SHRI JAIRAM RAMESH: Sir, there is a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let him complete. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*... No. ...*(Interruptions)*... Let him speak on the Bill and then.....*(Interruptions)*... No. ...*(Interruptions)*... Let him complete the moving of the Bill Jairam*ji*. ...*(Interruptions)*... I will allow your point of order. ...*(Interruptions)*... Please. ...*(Interruptions)*... मंत्री जी, आप बोलिए, केवल आपकी बात ही रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

श्री किरेन रिजिजु : सर, हम फैमिली कोर्ट्स (अमेंडमेंट) बिल 2022 लेकर आए हैं। यह छोटे से प्रावधान को सुधारने के लिए अमेंडमेंट है। ...**(व्यवधान)**... क्योंकि यह फैमिली का मामला है और लोगों के परिवार को बचाने का मामला है। ...**(व्यवधान)**... इसमें छोटा संशोधन होते हुए भी, हम बहुत ही महत्वपूर्ण यह संशोधन बिल लेकर आए हैं। सर, क्योंकि इसके प्रावधान में चेंजेज़ नहीं हैं, तो जो सदस्य इसमें बोलना चाहेंगे, मैं उनको सुनकर अंत में संक्षेप में अपना जवाब देना चाहूंगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: There is one Amendment by Dr. V. Sivadasan for Reference of the Family Courts (Amendment) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. *...(Interruptions)...* Dr. V. Sivadasan, are your moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

"That the Bill further to amend the Family Courts Act, 1984, as passed by Lok Sabha, be referred to a Select committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Dr. L. Hanumanthaiah
4. Shri Elamaram Kareem
5. Shri A.A. Rahim
6. Dr. V. Sivadasan
7. Dr. Kanimozhi NVN Somu
8. Shri P. Wilson

with instructions to report by the last day of the first week of the next Session (258th) of the Rajya Sabha."

The questions were proposed.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Motions moved. *...(Interruptions)...* One minute. *...(Interruptions)...* प्लीज़, वैल में खड़े हो कर मुझे मत बताएं। मैंने बताया हुआ है। प्लीज़, मैं माननीय जयराम रमेश जी को प्वाइंट ऑफ ऑर्डर के लिए मौका दूं, इससे पहले मैं कुछ कहना चाहता हूं। पहली चीज़, प्वाइंट ऑफ ऑर्डर को लेकर लगातार कई चीज़ें हो रही हैं। I would like

to clarify about it today. Number one, a point of order can be raised only in relation to the Business of the House at the moment. ...*(Interruptions)*... In other words, no point of order can be raised on a Business not before the House. This is number one.

A point of order is not allowed to be raised during Question Hour, Half-an-Hour Discussion and during division, which is happening. ...*(Interruptions)*... Please. ...*(Interruptions)*... प्वाइंट ऑफ ऑर्डर के बारे में बहुत सारी रूलिंग्स हैं और आपको प्वाइंट ऑफ ऑर्डर का अधिकार है, लेकिन it is subject to certain rules. ...*(Interruptions)*... आप राज्य सभा एट वर्क में देखें, उसमें सभी चीज़ें हैं। आप अगर विषय पर उठाएंगे, तो मैं मौका दूंगा। अगर विषय नहीं होगा ...**(व्यवधान)**... Just listen to the ruling. ...*(Interruptions)*... यह रूलिंग मैंने नहीं दी है, यह रूलिंग 2006 में दी गई है। Ruling is, when the House is not running then -- the Chairman has given this ruling -- where from does a point of order arise? A point of order is raised only when the House is running. ...*(Interruptions)*... Please. ...*(Interruptions)*... There have been rulings in the very House that until the House does Business, a point of order should not be brought. This is number one. ...*(Interruptions)*... Please. ...*(Interruptions)*... Again, I am reading other ruling. ...*(Interruptions)*... मैं आपको रूलिंग्स के बारे में बता रहा हूं। ये बहुत सारी रूलिंग्स हैं, उनके बारे में आप सब जानते हैं। आप इन रूल्स को भी जानते हैं। Please. ...*(Interruptions)*... This is a ruling. ...*(Interruptions)*... Ruling by the then Chairman in 1990. ...*(Interruptions)*... 'I have permitted him point of order does not mean this becomes his birthright.' ...*(Interruptions)*... Even then I am giving point of order. ...*(Interruptions)*... इन रूल्स के बारे में आप जानते हैं, even then I am giving. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री जयराम रमेश: सर, मैं नियमावली के रूल 258 के अनुसार प्वाइंट ऑफ ऑर्डर उठा रहा हूं।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: It is subject to certain things, मैंने यह क्लियर कर दिया है।

श्री जयराम रमेश: *...**(व्यवधान)**... हमें प्वाइंट ऑफ ऑर्डर यहां उठाना पड़ता है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... I am moving to other.....*(Interruptions)*... The motion for consideration of the Bill.....*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... I have not allowed. ...*(Interruptions)*... The motion for consideration of the Bill and the

---

* Expunged as ordered by the Chair.

Amendment moved thereto are now open for discussion. *...(Interruptions)...* Dr. Amee Yajnik. *...(Interruptions)...* कोई बात रिकॉर्ड पर नहीं जा रही है। Please. *...(Interruptions)...* Please. *...(Interruptions)...* He is on a point of order. *...(Interruptions)...* Tiruchi*ji* is on a point of order. *...(Interruptions)...* आप बताएं।..**(व्यवधान)**..

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, with all humility, I would like to submit to you that when you read about some observations made by the Chair in the past years. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : It is in Rajya Sabha at Work rules. This rule is subject to these things.

SHRI TIRUCHI SIVA : Yes, Sir, number one, when there is no Business, no person can raise a point of order. *...(Interruptions)...* But, the Business is being carried on.

MR. DEPUTY CHAIRMAN : The point of order before the Business, which is being taken by the House. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Yes, Sir, point of order cannot be raised when there is no Business.

MR. DEPUTY CHAIRMAN : No, no... *...(Interruptions)...*

SHRI TIRUCHI SIVA : But, when Business is being carried on... *...(Interruptions)...*

श्री उपसभापति : जो बिज़नेस हाउस के सामने है, केवल उसी पर प्वाइंट ऑफ ऑर्डर हो सकता है। ..**(व्यवधान)**..

SHRI TIRUCHI SIVA : Moreover, Sir, a Member can raise a point of order at any point of time. It is a rule.

MR. DEPUTY CHAIRMAN : No; it is subject to certain things. *...(Interruptions)...*

SHRI TIRUCHI SIVA : Sir, it is in the Rule Book... *...(Interruptions)...* If a Member can...

MR. DEPUTY CHAIRMAN: Rajya Sabha at Work. *...(Interruptions)...* आप कहें, तो ..(व्यवधान)... I will read in detail. ...(Interruptions)... I will read in detail. ...(Interruptions)... So, I will go on. *...(Interruptions)...* Please, I am not allowing. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Sir, a Member can raise a point of order... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Dr. Amee Yajnik. *...(Interruptions)...* Dr. Amee Yajnik. *...(Interruptions)...* The Family Courts (Amendment) Bill, 2022. *...(Interruptions)...* सरोज पाण्डेय जी, आप बोलिए, केवल आपकी बात ही रिकॉर्ड पर जाएगी। ..(व्यवधान)..

SHRI DEREK O'BRIEN (West Bengal) : Sir, I have a point of order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Please. *...(Interruptions)...* Derek*ji*, *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, I thank you very much.

SHRI PRAMOD TIWARI (Rajasthan) : Sir, my point of order is still pending.

MR. DEPUTY CHAIRMAN : Please. *...(Interruptions)...* Please. *...(Interruptions)...* यह भी नियम है कि अगर हाउस को डिस्टर्ब करने की इंटेशन से बोला गया है तो कोई प्वाइंट ऑफ ऑर्डर न लिया जाए। ..**(व्यवधान)**..चेयर के पास यह अधिकार है, ..**(व्यवधान)**.. I can read it. *...(Interruptions)...* I can read it. *...(Interruptions)...* I can read. *...(Interruptions)...* Please. *...(Interruptions)...* Derek*ji*. *...(Interruptions)...* Derek*ji*. *...(Interruptions)...*

SHRI DEREK O'BRIEN : Sir, there is no intention to intentionally disrupt the House by raising a point of order. *...(Interruptions)...* You please give me a chance and after that... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : I have given you a chance. *...(Interruptions)...*

SHRI DEREK O'BRIEN : Sir, you are supreme in this House, so, you will also pass your judgement on this point of order, I am raising, Sir, related to what you just said about three minutes ago. *...(Interruptions)...* Sir, my point of order today is under Rule 187 but read in conjunction with Article 105 of this book. This is called the Constitution of India. So, first let's get to Rule 187 based on what you said. Right! So, Rule 187 says this, and let me finish reading and then you can say whatever you want.

Rule 187, question of privilege, "Subject to the provisions of these rules, a Member, with the consent-- your consent, Sir,-- may raise a question involving a breach of privilege either of a member or of the Council, that is us, or of a Committee thereof." That is the rule. You read this rule in conjunction with Article 105 of this very important book, Indian Constitution. Sir, now, read in conjunction with this rule. Now, this is important and you will appreciate, "Powers and privileges of the Houses of Parliament and of the Members thereof. Subject to the provisions of this Constitution and the rules and standing orders regulating the procedure of Parliament, there shall be freedom of speech in Parliament." This is my point today. It is my right. This gives me my right.

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN : The Constitution gives me my right. Nobody can ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : *Mananiya* Derek*ji*, ...*(Interruptions)*... *Please,* no, no. ...*(Interruptions)*... I have already given my ruling on this. ...*(Interruptions)*... *No.* ...*(Interruptions)*... मैंने इस पर ऑलरेडी रूलिंग दे दी है। ..(व्यवधान).. I have already given a ruling on this. ...*(Interruptions)*... *Please, please.* ...*(Interruptions)*... No. ...*(Interruptions)*... Number one is.... ...*(Interruptions)*... Please. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, you give your ruling. *(Interruptions)*...

MR. DEPUTY CHAIRMAN : No, please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... आप चेयर को बोलने नहीं दे रहे हैं। ..(व्यवधान).. *Please.* ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... *Mananiya...* ...*(Interruptions)*... Please. ...(Interruptions)...

SHRI DEREK O'BRIEN : Sir, what is this? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Please. ...*(Interruptions)*... No. ...*(Interruptions)*... He is also right. ...*(Interruptions)*... He is also right. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... I will come. ...*(Interruptions)*... Yes, you speak.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) : उपसभापति महोदय, हम सभी सदस्य संविधान को मानते हैं, हम सभी संविधान की गरिमा की बात करते हैं। सर, संविधान में फ्रीडम ऑफ स्पीच है, लेकिन संविधान में फ्रीडम ऑफ * कहाँ दिया हुआ है? किसने कहा है कि फ्रीडम ऑफ * है? यहाँ तो लगातार * हो रहा है।..**(व्यवधान)**.. यहाँ तो लगातार * हो रहा है। ...**(व्यवधान)**...

SHRI DEREK O'BRIEN: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will come. ...*(Interruptions)*... Please. ...*(Interruptions)*.. देरेक जी, मैं आ रहा हूं।..(व्यवधान).. No, no. ...*(Interruptions)*... Please. ...*(Interruptions)*... दोला जी, प्लीज़ आप बैठिए।

SHRI DIGVIJAYA SINGH: Sir, word * is unparliamentary. ...*(Interruptions)*...

श्री उपसभापति : आप प्वाइंट ऑफ ऑर्डर के बारे में सुनना नहीं चाहते हैं। ..**(व्यवधान)**.. Number one. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH: Sir, *is unparliamentary. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It will be examined; no problem. माननीय सदस्यगण, देरेक जी ने यह प्वाइंट ऑफ ऑर्डर उठाया। उन्होंने यह भी कहा कि चेयर जो भी डिसीज़न लेगी, चेयर रूल्स के अनुसार ही जाती है और जो प्वाइंट इन्होंने उठाया है, यह प्वाइंट पहले के कई सेशन्स में उठाया गया, जिसमें क्लियर है कि इस कॉन्स्टीट्यूशन के प्रोविज़ंस के तहत ही रूल्स ऑफ प्रोसीजर बने हुए हैं। ...**(व्यवधान)**... It is subject to that. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, no translation is available. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Translation is available. ...*(Interruptions)*... This is subject to rules and provisions of the Rules Book. So we are going by the rule. ...*(Interruptions)*... Please. ...*(Interruptions)*... I have already given ruling on this. ...*(Interruptions)*... Please, no. ...*(Interruptions)*...

श्री प्रमोद तिवारीः सर, मेरा प्वाइंट ऑफ ऑर्डर आपने लिया ही नहीं है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... No further point of order. ...*(Interruptions)*... No further point of order. ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

सुश्री सरोज पाण्डेय (छत्तीसगढ़) : माननीय उपसभापति जी, आज जिस विषय को लेकर आपके बीच में देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी के द्वारा, हमारे मंत्री जी के द्वारा दो राज्यों को न्याय दिलाने हेतु कुटुम्ब न्यायालय संशोधन विधेयक, 2022 लाया गया है, मैं इसके समर्थन में बोलने के लिए खड़ी हुई हूं।...**(व्यवधान)**...

भारत एक ऐसा देश है, जो सदियों से अपनी सांस्कृतिक परम्परों को संरक्षित रखने में विश्वास रखता है।...**(व्यवधान)**...जब हम अपनी सांस्कृतिक परम्परा को समृद्ध बनाने के लिए, अक्षुण्ण बनाने के लिए प्रयास करते हैं तो उसमें परिवार एक बहुत बड़ी भागीदारी निभाता है।...**(व्यवधान)**...इस परिवार में जब पीढ़ियों का अंतर होता है या पहले से हमारे यहां कुटुम्ब की एक पुरानी परम्परा रही है, इस पुरानी परम्परा में ही ऐसे बहुत से विवाद, जो घरों में होते थे, हमारे बड़े-बुजुर्ग, हमारे परिवार और समाज के लोग बैठकर उनका न्याय करते थे...**(व्यवधान)**...और पीढ़ियों तक उस विषय को माना जाता था।...**(व्यवधान)**..

श्री उपसभापति: कृपया अपनी सीट पर जायें। आपकी कोई बात रिकॉर्ड पर नहीं आएगी।...**(व्यवधान)**...

सुश्री सरोज पाण्डेय : यह हमारे भारत की एक अक्षुण्ण और बहुत ही समृद्धशाली परम्परा रही है। माननीय उपसभापति महोदय, मैं बताना चाहती हूं कि इसे लाने की आवश्यकता क्यों पड़ी। इसको लाने की आवश्यकता इसलिए पड़ी कि जो कुटुम्ब न्यायालय हैं, इनकी स्थापना के लिए केन्द्र के द्वारा अधिसूचना जारी की जाती है और अधिसूचना जारी किया जाना केन्द्र सरकार के लिए आवश्यक होता है।...**(व्यवधान)**...लेकिन हिमाचल प्रदेश और नागालैंड में केन्द्र के द्वारा ऐसी अधिसूचना जारी नहीं की गई। बिना अधिसूचना के इन न्यायालयों को विधिमान्य नहीं माना जा सकता है, इसलिए इस संशोधन को लाने की आवश्यकता पड़ी है। ...**(व्यवधान)**...चूंकि कुटुम्ब न्यायालय अधिनियम, 1984 में पूर्ववर्ती सरकारें, जो उस समय की तात्कालिक सरकारें थीं, उन सरकारों के द्वारा अधिसूचना जारी नहीं की गई।...**(व्यवधान)**...उसके कारण जो वहां पर वैधता थी, उससे कुटुम्ब न्यायालयों की वैधता पर प्रश्नचिन्ह लगा, इसलिए हमारे संवेदनशील प्रधान मंत्री जी ने इस बात की कोशिश की है और आज सरकार के द्वारा इन दो राज्यों के कुटुम्ब न्यायालयों को विधिमान्य रूप से मान्यता देने के लिए इस संशोधन को लाया गया है।...**(व्यवधान)**...

मैं कहना चाहती हूं कि हमारे यहां पर हम लोग बहुत लम्बे समय से संयुक्त परिवार में रहते आये हैं और परिवार हमारे लिए वह क्षण होता है कि अगर कहीं हम परेशान हैं, हमारी परिस्थितियां हमारे विपरीत हैं तो ऐसे समय पर परिवार हमारे लिए संबल बनकर खड़ा होता है।...**(व्यवधान)**...जब परिवार संबल बनकर खड़ा होता है तो व्यक्ति चाहे कितने भी संताप में हो, वह उससे बाहर निकलता है।...**(व्यवधान)**... भारत के हमारे एक पूर्ववर्ती पड़ोसी देश के राष्ट्राध्यक्ष ने इस विषय में कहा था कि अगर भारत को समाप्त करना है तो भारत की संस्कृति पर आघात किया जाये। अगर भारत की संस्कृति पर आघात होगा तो भारत समाप्त होगा।

पाश्चात्य संस्कृति ने भारत की संस्कृति को बहुत हद तक आघात पहुंचाया है। मैं कहना चाहती हूं कि भारत की संस्कृति बेहद समृद्धशाली रही, लेकिन इस समृद्धि में जो पाश्चात्य

संस्कृति है, वह धीरे-धीरे कहीं न कहीं प्रवेश कर गई, जो संयुक्त परिवार थे, वे संयुक्त परिवार टूटे और एकल परिवार ज्यादा बने। संयुक्त परिवारों में जब हम रहते थे तो हमारी बहुत सी ऐसी आवश्यकताएं होती थीं, जिन्हें परिवार के सदस्य पूरा करते थे, लेकिन एकल परिवार में रहते हुए बहुत सी ऐसी समस्याएं पैदा हुईं, जिनके कारण आज लोगों को संस्कार नहीं मिल पाते हैं। वे अपने रीति-रिवाज़ से परिचित नहीं हो पाते और जब रीति-रिवाज़ों से परिचित नहीं होते हैं तो ऐसे समय पर जिन परिस्थितियों का निर्माण होता है, वह तलाक का विषय बनता है। कभी घर में बेटियां अगर ज्यादा पैदा हुईं तो इन विषयों को लेकर भी महिलाओं को प्रताड़ित किया गया। दो विचार अगर आपस में टकराये तो पति-पत्नी के बीच आपस में विषय बने। यह विचार की टकराहट, पीढ़ियों की सोच का अन्तर इस प्रकार का बना कि परिवार टूटने लगे। ...**(व्यवधान)**... जब परिवार टूटता है, तब मानसिक संताप होता है। ...**(व्यवधान)**... इस मानसिक संताप से निकलने में परिवार बहुत अहम भूमिका निभाता है। ...**(व्यवधान)**... मैं कहना चाहती हूँ कि कुटुम्ब न्यायालय ज्यादा से ज्यादा हों। ...**(व्यवधान)**... अगर फैमिली कोर्ट्स ज्यादा से ज्यादा होंगे, तो आज कुटुम्ब न्यायालय में जो ये विषय जाते हैं, जो हम पहले अपने परिवारों में ही निपटा लेते थे, ...**(व्यवधान)**... यह संताप लंबे समय तक रहता है, तो व्यक्ति कहीं न कहीं डिप्रेशन में जाता है। ...**(व्यवधान)**... एक अलग प्रकार की संस्कृति अभी इस देश में दिखाई देती है। ...**(व्यवधान)**... एक पाश्चात्य संस्कृति का बहुत बड़ा विषय आता है, जिसमें सेम सेक्स मैरिज का भी एक विषय हमें लगातार सुनाई पड़ता है। ...**(व्यवधान)**... यह भारत की संस्कृति नहीं है। ...**(व्यवधान)**... भारत की संस्कृति में हम अपनी संस्कृति को अक्षुण्ण रखने के लिए प्रयास करें। ...**(व्यवधान)**... आज कुटुम्ब न्यायालय के 11 लाख से ज्यादा केसेज़ पेंडिंग हैं। ...**(व्यवधान)**... ऐसे 11 लाख से ज्यादा परिवार मानसिक संताप को झेल रहे हैं। ...**(व्यवधान)**... 5 करोड़ से ज्यादा केसेज़ पूरे देश में पेंडिंग हैं। ...**(व्यवधान)**... मैं कहना चाहती हूँ कि अगर ज्यादा से ज्यादा कुटुम्ब न्यायालयों की स्थापना होगी, तो निश्चित तौर पर आने वाले समय में जो ये 11 लाख से ज्यादा परिवार मानसिक संताप झेल रहे हैं, ...**(व्यवधान)**... जो हमारी संस्कृति पर आघात कर रहे हैं, उनको कहीं न कहीं ...**(व्यवधान)**... यह संस्कृति बचेगी। ...**(व्यवधान)**... अपनी संस्कृति को बचाने के लिए ज्यादा से ज्यादा कुटुम्ब न्यायालयों की स्थापना की जाए। ...**(व्यवधान)**... आज मैं सरकार के द्वारा लाए हुए इस संवेदनशील संशोधन पर सरकार को धन्यवाद देते हुए अपनी बात को समाप्त करती हूँ। ...**(व्यवधान)**... धन्यवाद। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Ms. Sushmita Dev, please speak. ...*(Interruptions)*...

MS. SUSHMITA DEV (West Bengal): Sir, the Family Courts (Amendment) Bill, 2022 is an important Bill but the way the Opposition is being treated, we want to walk out, in protest.

श्री उपसभापति : रूल 110 और रूल 240 के तहत जो स्पीच विषय से, बिल से संबंधित है, वही रिकॉर्ड पर जाएगी। ...**(व्यवधान)**... This is not going on record. ...*(Interruptions)*...

Please, you speak; it will go on record. सुष्मिता जी, आप बिल पर बोलिए, वह रिकॉर्ड पर जाएगा। ...**(व्यवधान)**... Please speak. *...(Interruptions)...*

MS. SUSHMITA DEV: *

MR. DEPUTY CHAIRMAN: You are not speaking on the subject, it is not going on record. *...(Interruptions)...* It is not going on record under Rule 110 and Rule 240. *...(Interruptions)...* Please. *...(Interruptions)...* Shri P. Wilson. *...(Interruptions)...* Now, Shri Narain Dass Gupta. *...(Interruptions)...* Narain Das Gupta*ji*, please speak. *...(Interruptions)...*

(At this stage, some hon. Members left the Chamber.)

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, thank you very much. *...(Interruptions)...* लेकिन सर, *...**(व्यवधान)**...

श्री उपसभापति : आप विषय पर बोलें, अदरवाइज़ रूल 110 और रूल 240 के तहत कोई स्पीच, जो सब्जेक्ट से इररेलेवेंट होगी, वह रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**... Narain Das Gupta*ji*, please speak on the subject. *...(Interruptions)...*

श्री नारायण दास गुप्ता : *

श्री उपसभापति : नारायण दास गुप्ता जी, आप विषय पर बोलिए। ...**(व्यवधान)**... आप विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**... Mr. Muzibulla Khan, please speak. *...(Interruptions)...* आप बोलिए, केवल आपकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

श्री मुजीबुल्ला खान (ओडिशा) : महोदय, एक परंतुक और एक नया खंड जोड़ने के लिए परिवार न्यायालय अधिनियम, 1984 में संशोधन करने के लिए कानून और न्याय मंत्री द्वारा 18 जुलाई, 2022 को लोक सभा में विधेयक पेश किया गया था। ...**(व्यवधान)**... हिमाचल प्रदेश और नागालैंड में क्रमशः 15 फरवरी, 2019 और 12 सितंबर, 2008 से परिवार न्यायालय अधिनियम का पूर्वव्यापी प्रभाव देने के लिए धारा 1 (3) में, धारा 3 (ए) के माध्यम से एक प्रावधान जोड़ा गया है। ...**(व्यवधान)**... इसके तहत संशोधन अधिनियम के शुरू होने से पहले हिमाचल प्रदेश और नागालैंड में फैमिली कोर्ट की स्थापना की गई। ...**(व्यवधान)**... ताकि की गई कार्रवाई, कर्तव्य, नियुक्तियों, शक्तियों और कार्यों को वैध माना जाए। ...**(व्यवधान)**... दूसरे शब्दों में, हिमाचल प्रदेश

* Not recorded.

में परिवार न्यायालयों का कामकाज, 15 फरवरी, 2019 से संशोधन अधिनियम के प्रारम्भ होने तक और नागालैंड में 12 सितम्बर, 2008 के बीच संशोधन अधिनियम के प्रारम्भ होने तक वैध माना जाएगा। ...**(व्यवधान)**...

इस संशोधन को लाने का कारण हिमाचल प्रदेश में तीन परिवार न्यायालयों के अधिकार क्षेत्र को हिमाचल प्रदेश उच्च न्यायालय के समक्ष चुनौती दी गयी है। ...**(व्यवधान)**... परिवार न्यायालय अधिनियम, 1984 की धारा 3 के तहत, हिमाचल प्रदेश सरकार ने 15 फरवरी, 2019 को शिमला, धर्मशाला और मंडी में तीन परिवार न्यायालयों की स्थापना को अधिसूचित किया। ...**(व्यवधान)**... इसी तरह उसी धारा के तहत नागालैंड सरकार ने दो परिवार न्यायालयों की स्थापना को अधिसूचित किया। ...**(व्यवधान)**... 12 सितम्बर, 2008 को दीमापुर और कोहिमा में परिवार न्यायालय समस्या इसलिए उत्पन्न हुई क्योंकि केन्द्र सरकार हिमाचल प्रदेश और नागालैंड में अधिनियम को लागू करने के लिए परिवार न्यायालय अधिनियम, 1984 की धारा 1 (3) के तहत राजपत्र अधिसूचना जारी करने में विफल रही। ...**(व्यवधान)**...

महोदय, सरकार को इसकी पूर्वव्यापी प्रकृति के कारण एक संशोधन विधेयक लाने की आवश्यकता है। ...**(व्यवधान)**... न्यायालयों ने बार-बार यह माना है कि कार्यपालिका प्रत्यायोजित कार्य कर सकती है यदि पूर्वव्यापी तरीके से कानून ...**(व्यवधान)**... अगर मूल कानून स्पष्ट रूप से ऐसे पूर्वव्यापी प्रत्यायोजित कानून की अनुमति देता है। ...**(व्यवधान)**... डा. इन्द्रमणि प्यारेलाल गुप्ता बनाम डब्ल्यू. आर. नाथू और अन्य, ...**(व्यवधान)**... 1963 एससीआर (1) 721, आयकर अधिकारी, एलेप्पी बनाम एम.सी. पोन्नूज और अन्य, ...**(व्यवधान)**... 1970 एससीआर (1) 678 में धारा 1 (3) कार्यपालिका को भूतलक्षी कार्रवाई की ऐसी स्पष्ट शक्ति प्रदान नहीं करता है।...**(व्यवधान)**...

महोदय, यह विधेयक परिवार न्यायालयों की स्थापना और राज्य सरकारों और परिवार न्यायालयों द्वारा की गई कार्रवाईयों को मान्य करने और बचाने के अपने उद्देश्य को पूरा करेगा। ...**(व्यवधान)**... हालांकि इस संशोधन विधेयक में एक समस्या है। ...**(व्यवधान)**... अब तक केन्द्र सरकार ने कार्यकारी निर्णयों के माध्यम से राज्यों में परिवार न्यायालय अधिनियम, 1984 के प्रवर्तन को अधिसूचित किया है। ...**(व्यवधान)**... यह पहला उदाहरण होगा, जब इस तरह के प्रवर्तन को विधायी संशोधन के माध्यम से लाया गया है।...**(व्यवधान)**... इसलिए यह संशोधन हिमाचल प्रदेश और नागालैंड में अन्य राज्यों की तुलना में अलग तरह से व्यवहार करेगा। ...**(व्यवधान)**... क्योंकि पूर्व में विधायी समर्थन होगा, जबकि बाद में परिवार न्यायालय अधिनियम के संबंध में केवल एक कार्यकारी समर्थन होगा। ...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्य, जो मेम्बर्स बोल रहे हैं, कृपया उनके सामने जा कर उनको डिस्टर्ब न करें। ...**(व्यवधान)**... प्लीज़, आप वरिष्ठ सदस्य हैं, आप दूसरों के बोलने के अधिकार का हनन न करें। ...**(व्यवधान)**...

श्री मुजीबुल्ला खान : विभेदक व्यवहार की स्थिति से बचने के लिए संशोधन विधेयक केन्द्र सरकार को प्रत्यायोजित कानून के पूर्वव्यापी संचालन की एक स्पष्ट शक्ति प्रदान करने के लिए धारा 1 (3) में संशोधन कर सकता था। ...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्य, कृपया आप दूसरे माननीय सदस्यों के बोलने के अधिकार का हनन न करें। ...**(व्यवधान)**...

श्री मुजीबुल्ला खान : उसके बाद सरकार एक कार्यकारी अधिसूचना जारी कर सकती थी। ...**(व्यवधान)**... हिमाचल प्रदेश और नागालैंड में अधिनियम के पूर्वव्यापी प्रवर्तन के साथ...**(व्यवधान)**...

श्री उपसभापति : आप वैल में खड़े होकर नारे न लगाएं, आप सब अपनी-अपनी सीटों पर जाएं। ...**(व्यवधान)**... कृपया हाउस के नियमों का पालन करें और अपनी सीट पर जाकर बैठें। ...**(व्यवधान)**... आप लोग दूसरे सदस्यों की सीट पर न जाएं। ...**(व्यवधान)**...

श्री मुजीबुल्ला खान : हालांकि इसमें भी केन्द्र सरकार को और अधिक शक्तियां देने की एक खामी है, विशेष रूप से पूर्वव्यापी आवेदन की शक्तियां। ...**(व्यवधान)**... लेकिन इस अधिनियम के तहत ऐसी पूर्वव्यापी शक्तियों का दुरुपयोग करने की गुंजाइश बेहद सीमित है। ...**(व्यवधान)**... यदि अनुपस्थित नहीं है। ...**(व्यवधान)**...

माननीय उपसभापति महोदय, मैं एक बात कहना चाहता हूं कि हमारे कानून में कौन सी जगह खामियां हैं। ...**(व्यवधान)**...जब किसी पति-पत्नी का झगड़ा होता है और वे लोग अलग होना चाहते हैं, ...**(व्यवधान)**... चाहे पति अलग होना चाहता हो या पत्नी अलग होना चाहती हो, तो वे आसानी से अलग क्यों नहीं हो पाते हैं? ...**(व्यवधान)**... उनके जो छोटे-छोटे बच्चे होते हैं, उनकी मानसिकता के ऊपर भी उन झगड़ों का इफेक्ट पड़ता है। ...**(व्यवधान)**... मां-बाप का झगड़ा छोटे बच्चों के ऊपर भी प्रभाव डालता है। ...**(व्यवधान)**... मैं केन्द्र सरकार से अनुरोध करूंगा, माननीय मंत्री जी से अनुरोध करूंगा कि इस विधेयक के साथ-साथ सारे भारतवर्ष में ऐसा संशोधन लाया जाए, ताकि जब भी कोई चाहेगा, पति चाहे या पत्नी चाहे, वे आसानी से अलग हो सकें और शांति से रह सकें। ...**(व्यवधान)**... उनका झगड़ा सालों-साल चलता है, जिसमें पांच-सात साल या दस साल बीत जाते हैं। ...**(व्यवधान)**... मैं आपसे अनुरोध करता हूं कि इसमें कुछ संशोधन लाया जाए और इन समस्याओं का समाधान किया जाए।

MR. DEPUTY CHAIRMAN: Thank you, Shri Muzibulla Khan. Now, Shri Subhas Chandra Bose Pilli. ...(*Interruptions*)... Only your speech will go on record. ...(*Interruptions*)... Now, Shri Subhas Chandra Bose Pilli. ...(*Interruptions*)... Madam Jebi Mather Hisham, Shri Shaktisinh Gohil, Shri Abdulla, I request you to go back to your seats and allow him to speak, please. ...(*Interruptions*)...

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, thank you very much for permitting me to speak in Telugu language, which is my mother tongue, on the Family Courts (Amendment) Bill, 2022. ...(*Interruptions*)...

* Mr. Deputy Chairman Sir, the primary duties of the Family Courts are: (1) To provide resolution of disputes arising in the family, give advice and instructions to keep the family intact. (2) Termination of marriages or custody of children or other such legal disputes that occur within the families. ...(*Interruptions*)... These are the responsibilities of the Family Courts and the objective of the Central Government in establishing them. Workload has increased drastically in the regular courts and has become overburdened. The primary objective of this Bill is to reduce workload, reduce delay and deliver speedy justice. ...(*Interruptions*)...

The Family Courts Act, 1984 was a result of various organisations advocating for women's welfare. It was introduced with the aim of facilitating expeditious and satisfactory resolution of disputes concerning the family through a forum. ...(*Interruptions*)... The nature of this forum is to work in a just manner and with an approach ensuring maximum welfare of society and dignity of women who are oppressed. The socio-economic and psychological condition of the women is taken into account before delivering justice. ...(*Interruptions*)...

A significant limitation of the Family Courts Act is the Domestic Violence Act. As per Section 26 of the Domestic violence Act, women could claim reliefs, residence order and alimony for the well-being of children in custody. ...(*Interruptions*)... If we examine whether the Family Courts are approached by litigants in respect of what I referred to, there are no clear guidelines issued about the jurisdictions/powers of these Family Courts. As per Section 26 of the Domestic Violence Act, regular courts have powers with respect to the issues that I mentioned and the powers are not vested with the Family Courts. Subsequently, we are unable to achieve desired results from the Family Courts. ...(*Interruptions*)... I would like to draw the attention of the Law Minister and request the Central Government that in light of the facts that I spoke of, the Family Courts Act needs to be amended. Family Courts are not clear about their powers and jurisdictions under Section 26 of Domestic Violence Act to grant relief. This issue of Jurisdiction needs to be addressed. Only then we can expect desired results.

MR. DEPUTY CHAIRMAN: Your time is over. ...(*Interruptions*)... Your time is over now. Please conclude. ...(*Interruptions*)...

SHRI SUBHAS CHANDRA BOSE PILLI: *If we look at the women representation in Judiciary, 30 per cent of the lower courts should constitute women judges. However,

* English translation of the original speech delivered in Telugu.

it is not being fulfilled. ...(*Interruptions*)... The representation of women is 11.5 per cent in High Courts and only 4 out of 33 judges in the Supreme Court are women. This is a matter of concern and injustice is being done to women in this regard.

MR. DEPUTY CHAIRMAN: Thank you. ...(*Interruptions*)... Otherwise, I will call the next speaker. ...(*Interruptions*)... I am calling the next speaker. Shri B. Lingaiah Yadav. ...(*Interruptions*)...

श्री बी. लिंग्याह यादव (तेलंगाना): सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)...

श्री उपसभापति : आपकी बात रिकॉर्ड पर आयेगी। ...(**व्यवधान**)...

श्री बी. लिंग्याह यादव : सर, ...(**व्यवधान**)...

श्री उपसभापति : आप बोलिए। ...(**व्यवधान**)... आपकी बात रिकॉर्ड पर आयेगी। ...(**व्यवधान**)...

श्री बी. लिंग्याह यादव : सर, ...(**व्यवधान**)... फैमिली कोर्ट की बात है। ...(**व्यवधान**)... सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... इसलिए मैं नहीं बोल सकता। ...(**व्यवधान**)...

श्री उपसभापति : आप बोलिए। ...(**व्यवधान**)... माननीय सदस्यों को हाउस के रूल्स के अनुसार अपनी सीट्स पर बैठना चाहिए। ...(**व्यवधान**)... उनको यहाँ शोर नहीं करना चाहिए। ...(**व्यवधान**)... चेयर आपसे अपील कर रही है। ...(**व्यवधान**)... आप बोलिए, प्लीज़। ...(**व्यवधान**)...

श्री बी. लिंग्याह यादव : सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... मैं नहीं बोल सकता। ...(**व्यवधान**)...

श्री उपसभापति : धन्यवाद। ...(**व्यवधान**)... माननीय ए.डी. सिंह जी। ...(**व्यवधान**)... Dr. V. Sivadasan ...(*Interruptions*)...

DR. V. SIVADASAN (Kerala): Sir, I am requesting you. Now, the existing Government is trying to utilize the Enforcement Directorate... ...(*Interruptions*)... Sir, the independent inquiry system... ....(*interruptions*)...

MR. DEPUTY CHAIRMAN: Under Rules 118 and 240 of the Rajya Sabha Rules of Procedures, आप सिर्फ इस बिल पर बोल सकते हैं। ...(**व्यवधान**)... Nothing will go on record. ....*(interruptions)*... You have to speak only on the Bill. ....*(interruptions)*... You are not speaking on the subject. ....*(interruptions)*... Now, Shri Ram Nath Thakur. ....*(interruptions)*...

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभापति महोदय, आपने मुझे कुटुम्ब न्यायालय (संशोधन) विधेयक, 2022 पर चर्चा में भाग लेने की जो अनुमति दी है, इसके लिए आपका धन्यवाद।

महोदय, यह संशोधन विधेयक मुख्य रूप से कुटुम्ब न्यायालय अधिनियम, 1984 की धारा 1(3) में संशोधन करने के लिए लाया गया है। ...(**व्यवधान**)... अन्य राज्यों की भाँति यह हिमाचल प्रदेश एवं नागालैंड में भी प्रभावी हो तथा अब तक जो भी फैसले वहाँ न्यायालय द्वारा हुए हैं, वे वैध हों। ...(**व्यवधान**)... इन दोनों राज्यों में बिना केन्द्र की अधिसूचना के ही न्यायालय काम कर रहा था, अब उसको वैधता मिल जायेगी। ...(**व्यवधान**)...

महोदय, मैं एक विषय सरकार के समक्ष लाना चाहता हूँ। ...(**व्यवधान**)... वह कानून विवाह और कौटुम्बिक मामलों से सम्बन्धित तथा उससे जुड़े मामलों में सुलह को बढ़ावा देने और जल्द से जल्द निपटारा सुनिश्चित करने हेतु बना था, किन्तु देश में करीब 720 कुटुम्ब न्यायालयों में लगभग 11 लाख 43 हजार 985 मामले लम्बित हैं। ...(**व्यवधान**)... यह आंकड़ा हिमाचल प्रदेश और नागालैंड के अतिरिक्त है। ...(**व्यवधान**)... अब जहाँ शीघ्र निपटारे की बात है, वहाँ साल दर साल मामले लम्बित हों, तो फिर न्याय कैसे मिलेगा, इस पर सरकार जल्द विचार करे। ...(**व्यवधान**)...

दूसरी बात यह है कि इस कानून के तहत हर जिले में करीब 10 लाख की आबादी पर एक न्यायालय की स्थापना होना चाहिए, किन्तु बिहार एवं अन्य प्रदेशों में एक जिले की आबादी 20 लाख या उससे अधिक है। ...(**व्यवधान**)... मेरा अनुरोध है कि वहां सरकार जल्द से जल्द 2 कुटुम्ब न्यायालय स्थापित करे। ...(**व्यवधान**)... जजों की संख्या में वृद्धि की जाए, जिससे किसी मामले का त्वरित निपटारा हो। ...(**व्यवधान**)... साथ ही लम्बित पड़े हुए मामलों का भी निपटारा हो। ...(**व्यवधान**)... महोदय, इसी के साथ मैं इस बिल का समर्थन करता हूँ, जय हिन्द।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Shrimati Vandana Chavan; not present. ....*(interruptions)*... Now, Shri A. D. Singh. आप कृपया विषय पर बोलें। ...(व्यवधान)...

SHRI A.D. SINGH (Bihar): Thank you, Sir. India is a family-centred nation with thousands of years of civilization. ...*(Interruptions)*... The beauty of our family system is organic link among members who care for each other. ...*(Interruptions)*... The inter-dependence is very important. ...*(Interruptions)*...

श्री उपसभापति : कृपया मेम्बर को बोलने दीजिए।...**(व्यवधान)**... Please do not argue. ...*(Interruptions)*... माननीय मेम्बर का अपना प्रिविलेज है। Please let him speak. ...*(Interruptions)*... माननीय सदस्यगण, आप माननीय ए. डी. सिंह जी को बोलने दें।...**(व्यवधान)**... आप इस तरह से ऑब्स्ट्रक्ट नहीं कर सकते हैं।...**(व्यवधान)**... माननीय सदस्य, कृपया आप बोलिए, आपकी बात रिकॉर्ड पर जा रही है।...**(व्यवधान)**... चूँकि माननीय ए. डी. सिंह जी बोलना चाहते हैं, इसलिए आप उन्हें ऑब्स्ट्रक्ट मत कीजिए।...**(व्यवधान)**... Please allow him to speak. ...*(Interruptions)*... माननीय सदस्य को बोलने का अपना प्रिविलेज है।...**(व्यवधान)**...

SHRI A.D. SINGH: In a country like ours where family is paramount, having a well-rooted protector of this institution is extremely necessary. ...*(Interruptions)*... India is a family-centered nation. But, at the same time, rifts between family members, especially between two married adults are quite prominent. ...*(Interruptions)*... We are now in a present state wherein two unhappy adults in a marriage are considerate of seeking a decree of divorce mutually. ...*(Interruptions)*... Women now, unlike in the past, have become more vocal about the facet of domestic violence. Hence, they are quick to approach the courts for their grievance-redressal. In this scenario, validating the existence and jurisdiction of family courts across Himachal Pradesh and Nagaland is the need of the hour. ...*(Interruptions)*...

Sir, over 11.4 lakh cases are pending in family courts across the country. There are innumerous litigants who run from pillar to post to get a decree in their favour and for them to fall under a family court that do not have statutory validity is absolutely unjustified and unfair. ...*(Interruptions)*... This Bill has rectified this major flaw in the existing family courts of Himachal Pradesh and Nagaland. ...*(Interruptions)*... This will not only just unburden the higher courts but would also expedite the judicial process for the relief-seeking litigants. Thank you.

MR. DEPUTY CHAIRMAN : Smt. Vandana Chavan, not present. ...*(Interruptions)*... Shri Kanakamedala Ravindra Kumar. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Sir, for giving me this opportunity. ...*(Interruptions)*...Sir, the Family Courts Act was originally enacted in 1984. ...*(Interruptions)*... Now, the purpose of the Bill is to promote conciliation in, and secure speedy settlement of, disputes relating to marriages. ...*(Interruptions)*... The Bill has come before the House because the validity of this law was challenged before the High Court of Himachal Pradesh in the absence of notification. ...*(Interruptions)*... You forget about this. I am supporting

the Bill. ...*(Interruptions)*... But, taking advantage of this occasion, I wanted to bring some facts to the notice of the hon. Law Minister with regard to family courts. ...*(Interruptions)*... As far as family courts are concerned, now, they are constituted only in metropolitan cities and other district headquarters. ...*(Interruptions)*... There are no family courts in other subordinate areas. So, the existing sub-courts are dealing with the matters of family courts. ...*(Interruptions)*... Whereas, jurisdiction of the family court deals with Section 125 of the Maintenance Act under Cr.P.C., the Protection of Women from Domestic Violence Act, the Guardians and Wards Act, the Hindu Marriage Act, the Indian Christian Marriage Act and the Special Marriage Act. ...*(Interruptions)*... Lack of jurisdiction with regard to subordinate courts is different. ...*(Interruptions)*... There is some discrimination with regard to the functioning of family courts and also subordinate courts. This has to be neutralized. ...*(Interruptions)*...This is number one.

Secondly, in family courts and Mufsil Courts there is huge pendency of cases! ...*(Interruptions)*... The subordinate courts are flooded with so many civil and criminal cases. ...*(Interruptions)*... Subordinate courts are dealing not only with civil matters but are giving assistance to Sessions Courts Jurisdiction also in dealing with criminal matters. ...*(Interruptions)*... That is why the matters are delayed for years together. ...*(Interruptions)*...The purpose of the Family Courts Act is to promote conciliation and speedy settlement. ...*(Interruptions)*... But, it is unfortunate that there is no specific provision in the Family Courts Act to specify the time for disposal of cases. So, specific time has to be mentioned for disposal of cases, like election petition, etc. Otherwise, the objective of family court will be defeated. ...*(Interruptions)*...

Another issues is: There are issues before guardians and wards with regard to custody of minor children dealt by the family courts. ...*(Interruptions)*... In the absence of specific time-limit, the interest and welfare of minors is not safeguarded. ...*(Interruptions)*...When it comes to maintenance, it is not just wife but children should also be considered by the family court. ...*(Interruptions)*... This has also delayed for years together. ...*(Interruptions)*... After family court judgment, the case can be appealed in the High Court and the Supreme Court. ...*(Interruptions)*...If we drag on the proceedings, the cream of the life of husband and wife will be ruined. ..*(Interruptions)*... So, a time-limit should be prescribed in the Family Courts (Amendment) Bill. ..*(Interruptions)*... It is mandatorily required in the Family Courts (Amendment) Bill. ..*(Interruptions)*... The object of the this Amendment is to establish more Family Courts in the country. ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please conclude. ..*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: I am concluding, Sir. So many Members are not there. ..*(Interruptions)*... Let me take the opportunity, because so many Members are not there. ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: There are other Members to speak. ..*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I am speaking only on the subject. Judges of the family court needs to be gender sensitised. ..*(Interruptions)*...Now, I come to procedure. ..*(Interruptions)*... The other important aspect to which I would like to draw the hon. Law Minister's attention is that the procedure in the Family Court has to be simplified. ..*(Interruptions)*... Now, the Criminal Procedure Code and the Civil Procedure Code deal with procedural aspects. ..*(Interruptions)*... Unless the procedure is simplified, the delay cannot be avoided. ..*(Interruptions)*... So, this procedural part also has to be amended.

MR. DEPUTY CHAIRMAN: Please conclude now. ..*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: There are so many things to be submitted. ..*(Interruptions)*... Due to the paucity of time, I request the hon. Law Minister to review and do the needful amendments in the Family Courts Act and the Hindu Marriage Act. Thank you. ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Thambidurai. ..*(Interruptions)*...

DR. M. THAMBIDURAI (Tamil Nadu): Respected hon. Mr. Deputy Chairman, Sir, thank you very much for allowing me to participate in the debate on the Family Courts (Amendment) Bill, 2022. ..*(Interruptions)*... The AIADMK Party supports this Bill...*(Interruptions)*... You know very well that the Family Court Act, 1984, provides for the establishment of Family Courts by the State Governments in consultation with the High Courts to promote conciliation and secure speedy settlement of disputes relating to marriage and family affairs. ...*(Interruptions)*... According to that, the Memorandum submitted to the 14th Finance Commission, Union of India, proposed for setting up of Family Courts in each district in the country where such Courts are not available. ...*(Interruptions)*... As per the information available by the High Court, presently, 720 family courts are functional in 26 States which have a total pendency of

11,43,900 cases. ...*(Interruptions)*... These many cases are still pending. What I am requesting the hon. Minister is this. He has taken a lot of efforts to bring the Amendment Bill but Himachal Pradesh and Nagaland are not having the Family Courts. ...*(Interruptions)*... That is why this Amendment has been brought by the hon. Minister before the House. ...*(Interruptions)*... Sir, I appreciate this. At the same time, I want to say that in Tamil Nadu 40 Family Courts are available. But, as our Members have said, there are so many pending cases. ...*(Interruptions)*... Though we have 40, still, we are not able to complete the cases because of so many reasons. ...*(Interruptions)*... Due to dragging of the cases, postponement of cases, etc., family members are suffering. ...*(Interruptions)*... This is a new trend that we are facing in India. In foreign countries, it could be okay because they are having Family Courts; but our culture is different. ...*(Interruptions)*... Now, because of the influence of Western culture, these kinds of family problems have started here also. Therefore, it is better to settle them as early as possible. ...*(Interruptions)*... We cannot prolong the disputes for a long time because animosity is created among the family members when cases are dragged for long. ...*(Interruptions)*... Therefore, I request the hon. Minister to see to it that the cases in High courts or Family Courts are quickly disposed of. ...*(Interruptions)*... Also, if at all any financial requirement is there, the Central Government has to come forward to help the State Government financially in the establishment of courts. Therefore, I personally thank the hon. Minister and also you, Sir, for allowing me to speak on this Bill. I support this Bill. Thank you. ...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्यगण, यह बहुत महत्वपूर्ण विषय है। ...**(व्यवधान)**... मेरा आग्रह होगा कि आप अपनी सीट्स पर जाएं और बहस में हिस्सा लें। ...**(व्यवधान)**... श्री जी. के. वासन जी ...**(व्यवधान)**...

SHRI G.K. VASAN (Tamil Nadu): Sir, I thank the hon. Minister for bringing in amendments in the old laws. ...*(Interruptions)*... We all know that there are a lot of pending cases in the country. ...*(Interruptions)*... There are around 4.7 crores cases which are pending before the courts. ...*(Interruptions)*... Out of this, 4.5 crores cases are in the District Courts; High Courts have a backlog of 50 lakh cases; and the Supreme Court has a backlog of 72,000 cases. ...*(Interruptions)*... We are all well aware, Sir, of the saying, 'Justice delayed is justice denied.' ...*(Interruptions)*... The need of the hour is to give legal backing and set up family courts in each district in every State. ...*(Interruptions)*...

Sir, at this juncture, I have a request to the hon. Law Minister. *...(Interruptions)...* There is a long-standing demand for setting up of regional benches of Supreme Court in the country, especially, in the Eastern Western, Northern and Southern regions. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI G.K. VASAN: The Madras High Court has a long history of more than 150 years *...(Interruptions)...* and has a Bench at Madurai which makes justice accessible to people in other parts of the State also. *...(Interruptions)...* Considering the judicial traditions of the State of Tamil Nadu, if the Southern *...(Interruptions)...* Regional Bench of Supreme Court is set up in Chennai, it will go a long way in giving access to the litigants who cannot afford to travel all the way to Delhi. *...(Interruptions)...* Setting up of regional Benches will also mean that there will be a greater number of Judges, leading to speedy disposal of cases. *...(Interruptions)...*

I compliment the hon. Minister for coming up with this amending Bill. *...(Interruptions)...*

Before I conclude, Sir, I would like to say that the Opposition has to settle their problems in their own family court. Thank you, Sir. *...(Interruptions)...*

श्री उपसभापति : माननीय अब्दुल वहाब जी, not present. प्रो. राम गोपाल यादव जी। ...**(व्यवधान)**... माननीय राम गोपाल यादव जी। ...**(व्यवधान)**...

प्रो. राम गोपाल यादव (उत्तर प्रदेश) **:** श्रीमन्, ...**(व्यवधान)**...

श्री उपसभापति : माननीय राम गोपाल जी बड़े वरिष्ठ मेम्बर हैं, उनको बोलने दीजए। ...**(व्यवधान)**...

प्रो. राम गोपाल यादव : सर, पूरे सदन में अव्यवस्था है। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़, आप विषय पर बोलें। ...**(व्यवधान)**... प्रो. राम गोपाल जी, आप जानते हैं। ...**(व्यवधान)**...

प्रो. राम गोपाल यादव : मैं इस विधेयक का समर्थन करता हूँ और आपसे अनुरोध करता हूँ कि अगर हमें बोलवाना चाहते हैं, तो इन्हें पीछे बैठा दें। ...**(व्यवधान)**...

श्री उपसभापति : माननीय राम गोपाल जी, आप बड़े वरिष्ठ सदस्य हैं और आपने बड़ी अच्छी बात कही। चेयर को रूल्स और प्रोसीजर में जो अधिकार है, वह मैं बार-बार निवेदन कर रहा हूँ। मेम्बर्स का यह अधिकार है कि वे अपनी सीट पर बैठें, बीच में न आएँ, वैल में न जाएँ। **...(व्यवधान)...** आप कहिए तो मैं रूल्स पढ़ूँ? **...(व्यवधान)...** आप कहिए तो मैं रूल्स पढ़ूँ? **...(व्यवधान)...**

प्रो. राम गोपाल यादव : मैंने अपनी बात कह दी है। **...(व्यवधान)...**

श्री उपसभापति : मैं चाहूँगा कि आप बोलें। **...(व्यवधान)...** माननीय राम गोपाल जी, आप बोलें। **...(व्यवधान)...** माननीय राम गोपाल जी नहीं बोलना चाहते हैं। **...(व्यवधान)...** माननीय श्री रामजी, not present. माननीय संदोष कुमार पी, not willing to speak. माननीय पी. विल्सन। **...(व्यवधान)...** प्लीज़। **...(व्यवधान)...**

SHRI P. WILSON (Tamil Nadu): Sir, kindly set the House in order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: This is not my responsibility. *...(Interruptions)...* I have cleared it. Let the Members follow the rules. *...(Interruptions)...*

SHRI P. WILSON: I am ready to speak. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN Let the Members follow the rules and etiquettes. *...(Interruptions)...* There are clear rules. *...(Interruptions)...* Should I read the rules? *...(Interruptions)...* हर मेम्बर को अपनी सीट पर बैठना चाहिए, हर मेम्बर को दूसरे के बोलने में ऑब्जेक्ट नहीं करना चाहिए। ...(व्यवधान)... हर मेम्बर को अपनी सीट से बात करनी चाहिए। ...(व्यवधान)... Please. *...(Interruptions)...*

SHRI P. WILSON: Mr. Deputy Chairman, Sir, I am ready to speak. ...(Interruptions)... * *...(Interruptions)...*

MR. DEPUTY CHAIRMAN Please, please. *...(Interruptions)...*

SHRI P. WILSON: No, I am ready to speak. I will say that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: This is not the ... *...(Interruptions)...* No, no. *...(Interruptions)...* You please speak on the subject. It will go on record. *...(Interruptions)...*

* Not recorded

SHRI P. WILSON: Sir, this is also a part of the subject. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. This is the third time when I am giving you the chance to speak on the subject. ...*(Interruptions)*...

SHRI P. WILSON: I am only asking to set the House in order. I am ready to speak. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already requested several times. ...*(Interruptions)*... Let the Members follow the rules of the House. They should follow the rules and etiquettes of the House. ...*(Interruptions)*... You are not willing to speak. ...*(Interruptions)*...

SHRI P. WILSON: I am ready. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You are not intending to speak. ...*(Interruptions)*... So, I am moving to the other Member, Shrimati S. Phangnon Konyak. ...*(Interruptions)*...

SHRIMATI S. PHANGNON KONYAK (Nagaland): Hon. Deputy Chairman, Sir, the Family Courts (Amendment) Bill, 2022 is of the utmost necessity. In making this Bill an Act, the issue of lack of jurisdiction of Family Courts in Himachal Pradesh and Nagaland will be solved. ...*(Interruptions)*... Mention may be made that in the year 2008, the State Government of Nagaland established two Family Courts, in the districts of Kohima and Dimapur. Similarly, the State Government of Himachal Pradesh established three Family Courts in 2019, in the districts of Shimla, Dharamshala and Mandi. ...*(Interruptions)*... However, in both cases, they are yet to be brought into force by the Central Government *vide* notification in the Official Gazette as prescribed under Section 1(3) of the Family Courts Act, 1984. The whole underlying point of the Bill is to give legal authority to the Family Courts which have so far been functioning without any authorization as such. ...*(Interruptions)*...

Hon. Deputy Chairman, Sir, I would like to place on record my appreciation to the hon. Union Minister for Law and Justice for stating that he would request State Governments to set up family courts in every district. This is a welcome move. ...*(Interruptions)*... Being a tribal woman, hailing from Nagaland, I strongly support this particular Amendment Bill as I believe this would cater to the needs of the affected people and parties while being sensitive to the tribal dynamics too. I thank

the Government led by the hon. Prime Minister, Shri Narendra Modi, for this initiative. *...(Interruptions)...*

With 715 family courts and 11,49,907 pending cases in the country, there has never been a more opportune time to pass this Amendment Bill. While the family courts in Nagaland will be validated with effect from September, 2008, family courts in Himachal Pradesh will be validated from February, 2019. *...(Interruptions)...* Here again, I would like to express my profound gratitude to the hon. Union Minister, Shri Kiren Rijiju, for discussing the issue of family courts in the recently concluded District Judges Conference here in Delhi, and not forgetting the problems of children while their families are engaged with family courts. This shows the intent of the Government to ensure justice. *...(Interruptions)...*

Sir, by 2030, Nagaland aims to establish family courts in each district. Therefore, passing this Amendment Bill will prove to be of great help in the coming days. *...(Interruptions)...* Once again, to quote hon. Minister, Shri Kiren Rijiju, "the passage of this particular Amendment Bill will help in providing statutory provision to existing family courts in Himachal and Nagaland." *...(Interruptions)...* Family courts will be more effective under legal cover. Family courts will no longer have to undergo legal scrutiny. I would like to conclude by humbly requesting respected Members of this august House to let justice see the light of the day. It is only fair that we fulfill our part. Thank you.

श्री उपसभापति : माननीय सदस्यगण, मैं प्वाइंट ऑफ ऑर्डर के बारे में सिचुएशन और रूल क्लियर कर चुका हूं। ...**(व्यवधान)**... हमने 05.08.2021 को जो रूलिंग दी थी, मैं पुनः क्लियर करता हूं, क्योंकि आपने वह इश्यु पुनः उठाया है। ...**(व्यवधान)**... एक माननीय सदस्य ने कहा है, उसी संदर्भ में, "I would like to mention that Freedom of Speech under article 105 is subject to the Rules of Procedure and Conduct of Business of the House. Therefore, Rule 110 of the Rules of Procedure and Conduct of Business in the Rajya Sabha limiting the scope of discussion is valid. " *...(Interruptions)...* Please. *...(Interruptions)...* माननीय मंत्री जी। ...**(व्यवधान)**...

श्री किरेन रिजिजु : आदरणीय उपसभापति महोदय, आज जितने सदस्यों ने इस महत्वपूर्ण बिल, The Family Courts (Amendment) Bill, 2022 के समर्थन लिए अपना योगदान दिया है, उन्होंने बहुत अच्छे-अच्छे सुझाव दिए हैं, जिसके लिए मैं उन्हें धन्यवाद देना चाहता हूं। ...**(व्यवधान)**... जिन सदस्यों ने यहां अपनी बात रखी है, मैं उनके नाम लेना चाहता हूं, ...**(व्यवधान)**... सुश्री सरोज पाण्डेय, श्री मुजीबुल्ला खान, श्री सुभाष चन्द्र बोस पिल्ली, श्री राम नाथ ठाकुर, श्री ए. डी. सिंह, ...**(व्यवधान)**... श्री कनकमेदला रवींद्र कुमार, डा. एम. थंबीदुरई, श्री जी. के. वासन और अंत में श्रीमती एस. फान्गनॉन कोन्याक। ...**(व्यवधान)**...

महोदय, मैं चाहता हूं कि इस तरह के जो बिल आते हैं, उन पर शांति से विस्तारपूर्वक चर्चा हो। ...**(व्यवधान)**... सब बातें सुनें और इस तरह के महत्वपूर्ण बिल पर पार्लियामेंट में चर्चा हो और फिर उसे सर्वसम्मति से पारित करें। ...**(व्यवधान)**... लेकिन यह दुर्भाग्यपूर्ण है कि आज कांग्रेस ने और हमारे अन्य साथियों ने जो हंगामा किया है ...**(व्यवधान)**... इसलिए मैं बहुत विस्तार से बात नहीं कर पाऊंगा। ...**(व्यवधान)**... जितने सदस्यों ने अपनी-अपनी बातें रखी हैं, उन्होंने बहुत ही सकारात्मक सुझाव दिए हैं और इस बिल का समर्थन किया है। ...**(व्यवधान)**... मैं संक्षेप में इतना ही कहना चाहता हूं कि हम चाहते हैं कि भारत का हर परिवार सुखी हो, हर एक परिवार के सदस्य आपस में तालमेल बनाकर रहें, पति-पत्नी के बीच में मधुर संबंध हों। ...**(व्यवधान)**... बच्चे खुश रहें, परिवार आबाद हो। हिंदुस्तान में हरेक परिवार आबाद होगा, तभी हमारा देश आगे बढ़ेगा।...**(व्यवधान)**... आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में सरकार ने देशवासियों के लिए अच्छे कदम उठाए हैं, सरकार अच्छी-अच्छी स्कीम्स लेकर आई है, सबके जीवन को छूने वाली स्कीम्स लेकर आई है, ...**(व्यवधान)**...वह तभी संपूर्ण होगी, जब परिवार में खुशी होगी। सभी चाहते हैं कि परिवार में खुशी हो, लेकिन 1984 फैमिली कोर्ट्स एक्ट के तहत जो प्रावधान था, उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूं- sub-Section (3) of Section 1 के एक्ट में कहा गया है कि "It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different States." ...*(Interruptions)*... The Act has come into force on 14th September, 1984; and, as on April 2022, there are 715 Family Courts in the country, which have been established and functioning in 26 States and Union Territories...*(Interruptions)*...including आज यह जो बिल लेकर आए हैं, three Family Courts in Himachal Pradesh, two Family Courts in Nagaland. ...*(Interruptions)*... अगर आज हम संशोधन लेकर नहीं आते, तो जो हज़ारों केसेज़ कोर्ट्स में पेंडिंग हैं और जिनको अभी *void ab initio* declare किया गया है...**(व्यवधान)**... क्योंकि हिमाचल प्रदेश और नागालैंड सरकार ने केन्द्र को सूचना नहीं दी, जिसके तहत केन्द्र सरकार ने नोटिफिकेशन जारी नहीं किया, इसलिए सारे केसेज़ इनवैलिड हो गए हैं। ...**(व्यवधान)**... आज हम जो अमेंडमेन्ट लेकर आ रहे हैं, जो फैमली कोर्ट्स हिमाचल प्रदेश और नागालैंड में बने हैं, उनको वैलिडेट कर रहे हैं। वहां की कोर्ट्स में जितने भी केसेज़ तय किए गए हैं, उनको रेट्रोस्पेक्टिव इफेक्ट देकर हम परिवारों को सहूलियत देना चाहते हैं।...**(व्यवधान)**...

उपसभापति महोदय, मैं बताना चाहता हूं कि इन लोगों ने बहुत गड़बड़ माहौल कर दिया है, फिर भी हमारे जितने भी सदस्यों ने अच्छे सुझाव दिए हैं, मैं उनसे हाथ जोड़कर माफी मांगना चाहता हूं। सर, एक-एक मेम्बर ने अच्छा सुझाव दिया है और मैं एक-एक का जवाब देना चाहता था, क्योंकि बहुत अच्छे सुझाव दिए गए हैं। इस माहौल के बारे में पता नहीं आप क्या कहेंगे? ...**(व्यवधान)**... मैं तो जवाब देना चाहता हूं, लेकिन इस माहौल में चिल्ला-चिल्ला कर कहेंगे, पर उनके कान में बात नहीं जाएगी। अगर देशवासियों को मौका दिया जाए, तो आवाज़ उस तरफ पहुंचे, मैं फिर भी आपसे अनुरोध करना चाहता हूं।...**(व्यवधान)**... मेरे पास लिखित जवाब भी है। जितने सुझाव दिए गए हैं, सबके जवाब मेरे पास हैं और अच्छी-अच्छी चीज़ें बताने का भी तर्क मेरे पास है। ...**(व्यवधान)**... सर, मैं सबको समाहित करते हुए इतना कहना चाहता हूं कि अभी हमारे

जितने भी ऑल-इंडिया ज्यूडिशियल ऑफिसर्स हैं, डिस्ट्रिक्ट कोर्ट्स के डिस्ट्रिक्ट जजेज़, सेशन जजेज़, सबोर्डिनेट जजेज़ की पहली बार हिंदुस्तान में कॉन्फ्रेस हुई। जिसमें माननीय प्रधान मंत्री जी मौजूद थे, हमारे सुप्रीम कोर्ट के ऑनरेबल चीफ जस्टिस मौजूद थे, सुप्रीम कोर्ट के सारे जजेज़ मौजूद थे और लॉ एंड जस्टिस मंत्री होने के नाते मैं भी मौजूद था। ...**(व्यवधान)**... उसमें मैंने सबके सामने सरकार के मत को एक अपील के रूप में सारे जजेज़ को कहा कि फैमिली कोर्ट्स को प्राथमिकता दी जाए और फैमिली केसेज़ को जितना जल्दी हो सके, सुलझाया जाए। दो एडल्ट्स के बीच झगड़े से बच्चे तड़पते हैं और उनकी कस्टडी को लेकर परिवार के अन्य सदस्यों को बहुत तकलीफ होती है।...**(व्यवधान)**... सर, हिंदुस्तान में शादी सिर्फ दो लोगों का मिलन नहीं है, दो परिवारों का मिलन होता है, दो समुदायों का मिलन होता है। यदि एक शादी टूटती है, तो पूरा परिवार टूट जाता है, समाज टूट जाता है। इसलिए हमने सारे जजेज़ से रिक्वेस्ट की है कि फैमिली कोर्ट्स के जितने भी केसेज़ हैं, उनको प्राथमिकता दी जाए और हिंदुस्तान की 715 कोर्ट्स में जो 11 लाख से ज्यादा केसेज़ पेंडिंग हैं, उनको जल्दी से जल्दी सुलझाया जाए।...**(व्यवधान)**...

3.00 P.M.

भारत सरकार इन्फ्रास्ट्रक्चर की दृष्टि से मदद कर रही है। ...**(व्यवधान)**... लॉ एंड ज्यूडिशियरी की अच्छी सुविधा मिले, टेक्नोलॉजी का उपयोग हो ...**(व्यवधान)**...हम सारी मदद कर रहे हैं। जैसे बिहार से हमारे ठाकुर साहब ने कहा और अन्य सदस्यों ने पूछा, मैं आपको कहना चाहता हूं कि हिंदुस्तान के हर एक डिस्ट्रिक्ट में एक फैमिली कोर्ट बनना चाहिए। ...**(व्यवधान)**... हमने राज्य सरकारों को भी यह सुझाव दे दिया है और साथ-साथ हाई कोर्ट्स को भी ...**(व्यवधान)**... क्योंकि हाई कोर्ट और राज्य सरकार मिलकर तय करते हैं कि कितनी फैमिली कोर्ट्स कहां बननी हैं। ...**(व्यवधान)**... हमारे माननीय सदस्यों की जो आवाज है, उससे मैं सहमत हूं। ...**(व्यवधान)**... भारत के हर एक डिस्ट्रिक्ट में कम से कम एक फैमिली कोर्ट बनाया जाए और 11 लाख से भी ज्यादा जो पेंडिंग केसेज़ हैं, उनको जल्दी से जल्दी सुलझाया जाए। ...**(व्यवधान)**... आपने मुझे कहने का मौका दिया और हमारे मेम्बर्स को कहने का मौका दिया, उसके लिए मैं आपका आभारी हूं और फिर से मैं अपनी पार्टी के और यहां अन्य पोलिटिकल पार्टीज़ के जितने भी नुमाइंदे हैं, मेम्बर्स हैं, जिन्होंने शांति से इस बिल को सुना है, इसका समर्थन किया है, उनको धन्यवाद देना चाहता हूं। ...**(व्यवधान)**...

सर, आखिर में, हम चाहते हैं कि भारत में हर एक परिवार आबाद हो। हमें सिर्फ एक परिवार के लिए नहीं सोचना है। ...**(व्यवधान)**... हमारे लिए पूरे परिवार इम्पॉर्टेंट हैं। एक परिवार सब कुछ नहीं होता है। ...**(व्यवधान)**... भारत में हर एक इम्पॉर्टेंट है, हर एक फैमिली बराबर होती है। सर, इसलिए मैं फिर से आपको धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया और मैं हाउस को अनुरोध करता हूं कि सर्वसम्मति से इस फैमिली कोर्ट्स (अमेंटमेंट) बिल, 2022 को पारित किया जाए।

MR. DEPUTY CHAIRMAN: I shall first put the Amendment moved by Dr. V. Sivadasan for reference of the Family Courts (Amendment) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Kiren Rijiju to vote. The question is:

"That the Bill further to amend the Family Courts Act, 1984, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No.1) by Dr. V. Sivadasan. ...(Interruptions).. Mr. Sivadasan, are you moving the Amendment?

Clause 2 -- Amendment of Section 1

DR. V. SIVADASAN: Sir, I move:

1. That at page 1, line 9, ***after*** the words and figures "12th September, 2008", the words ", as being the dates on which the Family Courts were established in the respective States" be ***inserted***.

The question was put and the motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No.2) by Dr. V. Sivadasan. ...(Interruptions).. Mr. Sivadasan, are you moving the Amendment?

Clause 3 -- Insertion of new Section 3A
Validation Of Certain Actions

DR. V. SIVADASAN : Sir, I move:

2. That at page 2, line 20, ***for*** the words "decree or sentence", the words "decree, verdict, ruling or sentence" be ***substituted***.

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Kiren Rijiju to move that the Bill be passed.

SHRI KIREN RIJIJU: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 hours on Friday, the 5th August, 2022.

The House then adjourned at six minutes past three of the clock till eleven of the clock on Friday, the 5th August 2022.